

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
STARRED QUESTION NO. : 86
(To be answered on the 8th February 2018)

Air Passenger Bill of Rights

*86. SHRI CHANDRA PRAKASH JOSHI
SHRI RAMDAS C. TADAS

Will the Minister of CIVIL AVIATION
नागर विमानतल मंत्री

be pleased to state:-

- (a) whether his Ministry proposes to introduce an easily comprehensible "Air Passenger Bill of Rights";
(b) if so, the details thereof; and
(c) the manner in which this Bill is likely to provide better facilities to the air passengers?

ANSWER

Minister of CIVIL AVIATION
नागर विमानतल मंत्री

(Shri Ashok Gajapathi Raju Pusapati)

(a) to (c) A statement is laid on the table of the House.

Statement referred in reply to Part (a) to (c) of Lok Sabha Starred Ques. No. 86 regarding "Air Passenger Bill of Rights" to be answered on 08.02.2018.

(a) The Ministry has not yet finalised the extent and scope of air passengers' bill of rights.

(b) & (c) In view of reply to part (a) above, does not arise.
